

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:539  
ANSWERED ON:07.08.2013  
PPP PROJECTS  
Ray Shri Rudramadhab

**Will the Minister of PLANNING be pleased to state:**

- (a) whether a United Nations study has advised India to avoid Public Private Partnership (PPP) mode of investments for raising its public infrastructure;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the steps proposed to ensure quality construction and safety of all such projects?

**Answer**

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS AND PLANNING (SHRI RAJEEV SHUKLA)

(a) No, Madam.

(b) Question does not arise.

(c) Public Private Partnership (PPP) projects are governed by a long-term Model Concession Agreement (MCA) between the public authority and the private entity. The Concession Agreement specifies the standards and specifications to which the projects should be constructed and maintained. These are laid down in detail in the Manuals of Standards and Specifications which are annexed to the MCA.

For example for the Highways sector, the Government has published Manuals of Specifications and Standards for Two-Lane/Four-Lane/Six-Lane Highways through PPPs which specifies geometric design and general features, intersections and grade separators, embankment and cut section, highway drainage, design of structures, construction materials, traffic control devices/road safety devices/road side furniture, project facilities, special requirements for hill roads etc.

The MCA also has provision for Safety Requirements and mandates the appointment of a Safety Consultant for carrying out safety audit of projects.